

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER-SHEET

ORDERS OF THE TRIBUNAL

06/03/2014

C.P. NO. 45/2013 in O.A. No. 294/2011

Mr. Ghan Shyam Singh, Counsel for the applicant.
Mr. Anupam Agarwal, Counsel for the respondents.

Heard the learned counsel for the parties.

The learned counsel for the respondents submitted that they have complied with the order of this Tribunal passed in O.A. No. 294/2011 dated 18/12/2012 (Annexure A/1). In compliance of the order in question, the respondents have passed letter dated 10/04/2013 (Annexure CPR/2).

The learned counsel for the applicant submitted that respondents have not sanctioned compassionate allowance.

We have carefully perused the letter dated 10/04/2013 (Annexure CPR/2) and we are satisfied that substantial compliance of the order in question has been made by the respondents. In view of this, C.P. doest not survive. Therefore, it is dismissed.

However, the applicant may file representation before the competent authority along with the documents relating to his service matter, etc. claiming for compassionate allowance and if such a representation is filed, respondents shall consider the representation according to the provisions of law.

M. Nagarajan
(M. Nagarajan)
Judicial Member

Anil Kumar
(Anil Kumar)
Administrative Member